

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2056  
ANSWERED ON:08.03.2011  
BILL FROM MAHARASHTRA  
Khair Shri Chandrakant Bhaurao

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Union Government has received ``Bombay Primary Education (Amendment) Bill, 2009` alongwith amendments from the Government of Maharashtra for approval;
- (b) if so, the details thereof; and
- (c) the time by which the bill is likely to be approved?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Yes, Madam. The Bill proposes to amend the Bombay Primary Education Act, 1947 in order to provide reservation in the appointment of members of the municipal school board and to raise the minimum educational qualification of the members of the municipal school board.

(c): The State Legislations are examined from three angles viz. (a) repugnancy with Central Laws, (b) deviation from National or Central Policy and (c) legal and Constitutional validity. Whenever necessary, the State Governments are advised to modify/amend provision of such legislations keeping the above in view. With a view to expeditiously arrive at a decision, discussions are also held with State Governments and Ministries/Departments of the Government of India. Hence no time-frame can be fixed in this behalf.